

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:977
ANSWERED ON:12.08.2013
SHUNGLU COMMITTEE ON CWG
Singh Shri Ravneet

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Shunglu Committee was appointed by the Government to probe allegations of the corruption charges in the conduct of Commonwealth Games (CWG);
- (b) if so, the details of the recommendations of the Shunglu Committee; and
- (c) the action taken by the Government on recommendations made by the Shunglu Committee?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a) : Yes, Madam. The Government constituted a High Level Committee (HLC) headed by Sh. V.K. Shunglu to look into various issues related the organizing and conduct of the CWG, 2010, including weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing, and lessons to be learnt for the future.

(b) the HLC has completed its task and submitted six Reports relating to (i) Host Broadcasting (ii) Commonwealth Games Village (iii) City infrastructure (iv) Games Venue (v) Organising Committee, and (vi)a Main report on organizing and conduct of Commonwealth Games.

The HLC in its various Reports has cited instances of irregularities, procedural lapses, delay in execution of the Works, financial loss to the Government, favoring of contractors, not following the proper procedure in awarding contracts, use of sub standard material and purchases of material at higher cost, irregular appointment of various staff/consultants, lack of supervision/control over the contractors/staff. The High Level Committee has in some cases also recommended investigations by various agencies.

(c) Following the report of the HLC, the Government constituted a Group of Ministers (GoM) under the chairmanship of Minister of Defence to

(i) consider the views expressed by the concerned Ministries of the Government of India, the Government of the National Capital Territory of Delhi and their agencies on the finding and recommendations contained in the Reports of the High Level Committee (HLC) and arrive at a considered view on the various recommendations of the HLC;

(ii) to recommend the future course of action on each of the recommendations of the HLC, which would include disciplinary, criminal and civil action against persons/agencies/contractors indicated in the Reports; and

(iii) to recommend policies and guidelines for future conduct of similar events.

The Group of Minister(GoM) have made their recommendations in its first and second Reports. As regards the remaining Reports, the GOM decided that the comments and views of the Ministries / Departments / Other Agencies be forwarded by the Ministries / Departments/ Other Agencies to the Central Bureau of Investigation (CBI) and Central Vigilance Commission (CVC) for information in the matter of ongoing investigations.

The GoM also decided that proposals for formulation of policies and guidelines for future conduct of similar events and addressing structural issues be placed after availability of more facts and information from the on-going disciplinary, criminal and civil action. The GoM will remain functional till completion of the assigned task.